

March, 2021



Newsletter

e-Committee, Supreme Court of India

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Standard Operating Procedure (SOP) For Digital Preservation

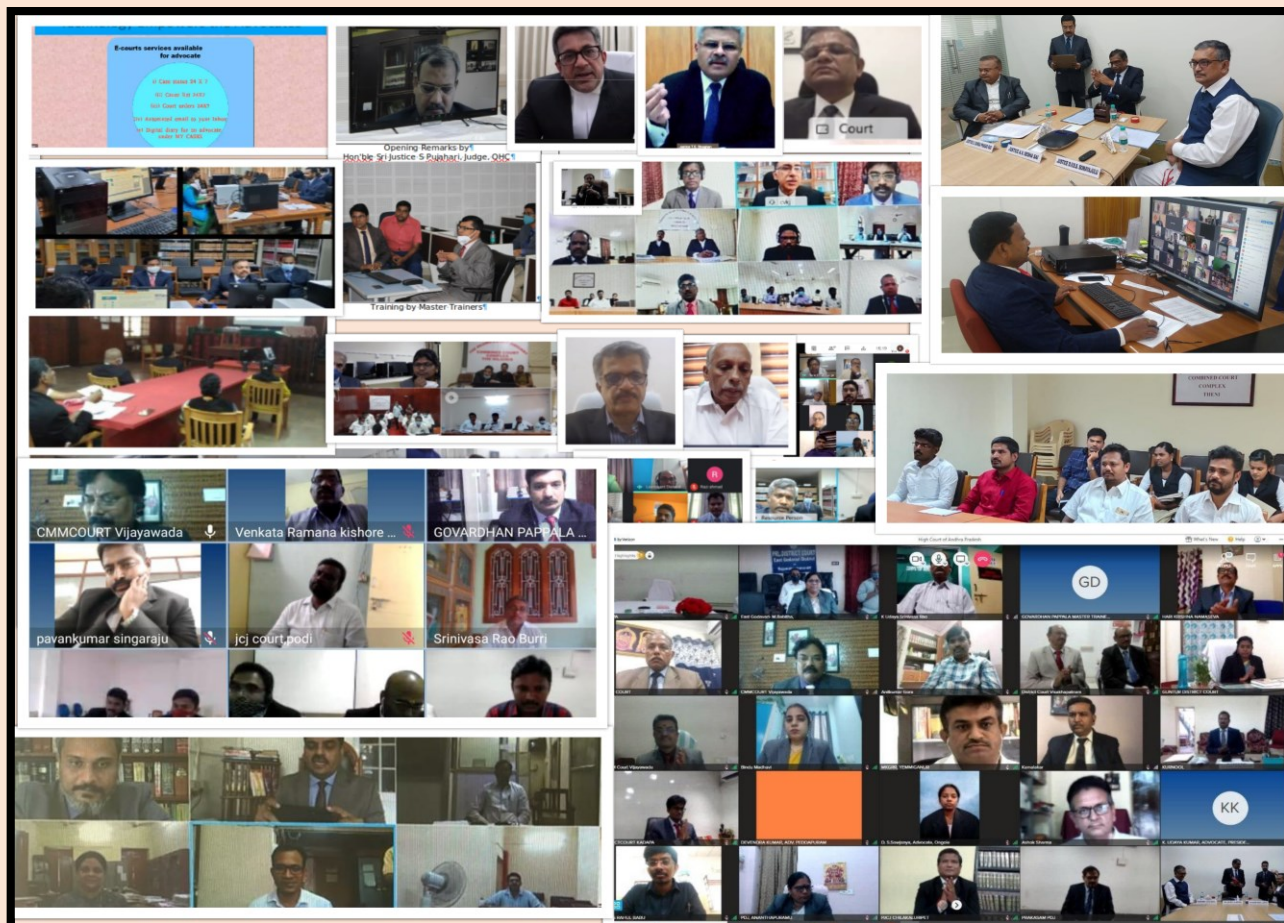


The Subcommittee presented the SOP for scanning and digitization before the Chairperson of e-Committee, Dr Justice Dhananjaya Y Chandrachud. Earlier, the Sub-Committee consisting of judges and domain experts constituted for preparing a Standard Operating Procedure (SOP) for scanning, storage, retrieval, digitization and preservation of legacy data of the judicial domain. A working group formed by the Chairperson, e-Committee including experts of CDAC and NIC to prepare the Digital

Preservation SOP and technical implementation plan for the entire Courts of the country.

Approximately 2700 crore documents will be digitized in the next five years that will include legacy records. Draft SOP for Scanning and Digitization prepared, and it is under the consideration of the Sub-Committee. It will also be the base for paperless and digital court projects to be implemented in future. The draft SOP circulated to all High Courts for their views and suggestions on 15th April 2021

eCommittee Trains 4006 Advocate Master Trainers



The third phase of the advocate Master trainer programme conducted in coordination with all the state Judicial academy saw a overwhelming response. In the said programme 4006 Advocate master trainers (as of 31.03.2021). covering all High court/ District court/ Taluk level Bar Associations were trained. In many states the said

programme was inaugurated by the the computer committee Chairperson of the respective High courts and their proactive participation and address boosted the morale of the trainee advocates. The feedback received for the said programme was also very encouraging.

Feedback from Advocate Master Trainers for ECT 003-2021



In connection with the Advocate master trainers programme (ECT 003-2021) the following feedback was received from 2651 Advocate Master Trainer:

- Among Trained Advocates **78.6%** with District Court Practice
- **19.3 %** with both High Court & District court Practice;
- **2.1 %** with High Court Practice
- **92.6%** of the Advocate trained are confident to be trainers.
- Feedback rating from the Advocate Master Trainers;
- **42.6 %** have rated the training as **Outstanding**; **46.5 %** have rated the training as **Good**; **10.2 %** have rated the training as **Satisfactory**.
- **Thus 99.3 % positive response recorded from Advocate Master Trainers.**

Accessible Legal Eco System-Coordination Meeting with the Central Project Coordinators of High Court.



As part of the 2nd Phase of Creating an Accessible legal eco system, the eCommittee team focused on creating accessible PDFs. In this regard, the eCommittee team held two meetings during March 2021 to achieve the accessibility parameters. The First Preliminary Coordination meeting held on March 11, 2021, with All High Court CPCs and the Second Preliminary

Coordination meeting held on March 24, 2021, with All High Court CPCs. In the said meeting, the Member Project Management explained the modes of creating accessible PDFs and the way forward. The draft SOP for creating accessible court documents were discussed, and all the CPC's were requested to give their inputs.

The First Virtual Court Of Chhattisgarh Inaugurated



Hon'ble Shri Justice P.R. Ramchandra Menon, Chief Justice High Court of Chhattisgarh Bilaspur, inaugurated the first Virtual Court of the Chhattisgarh State at District & Sessions Court, Raipur, on 20.03.2021. The Chief Justice said that online proceedings through virtual courts would save time for judges who can dedicate their extra time to other court proceedings. The inauguration programme was presided over by Hon'ble the Port Folio Judge, Justice Shri Prashant Kumar Mishra.

Hon'ble Justice Shri Manindra Mohan Shrivastava, Chairman of Computer Committee, was present as a distinguished guest. A power point presentation on the Detailed information on the online work of the virtual Court was made by the In-charge Registrar (Computerization)-cum-CPC Shri Shahabuddin Qureshi. Now the traffic cases are being heard virtually by the Virtual Court Judge. The total amount of fine Rs. 32,501 has been collected on 16 challans till date.

High Court Of Meghalaya Launches Mobile Application.

The mobile application of the High Court of Meghalaya was launched through Video Conferencing on 10th February 2021 by his Lordship Hon'ble the Chief Justice, High Court of Meghalaya, Shri Biswanath Somadder. The mobile application for the High

Court disseminates information such as Cause list, Display Board for court proceedings, Filing/Defect status, Certified copy application, Judgments/orders and free text search. The mobile app is now available in the App Store .

Advocates Master Trainers programme held at Meghalaya.

An online training programme for the Advocate Master Trainers was conducted in March 2021 on "e-filing and e-Courts Services" by the

Meghalaya State Judicial Academy under the direction of the Hon'ble High Court. The advocate master trainers will further train other advocates on "e-filing and e-Courts Services".



ICJS Related E-Prosecution Software Training held By Meghalaya High Court

As directed by the High Court of Meghalaya, NIC, in collaboration with Law Department, had conducted a demo cum training on e-Prosecution s/w application to the Law Department, Superintendent of Police (Crime) & Dy. Superintendent of Police (Crime), Public Prosecutor, Asst. Public Prosecutor, System Asst. Office of the DSJ,

Investigating officers and Prosecuting Inspectors of East Khasi Hills District, Shillong. On 28th January 2021, the NIC office held the training at the Deputy Commissioner's office, East Khasi Hills District, Shillong. The training programme conducted to expedite the implementation of ICJS in the State of Meghalaya



Justice Clocks Made Functional At Jodhpur & Jaipur Bench of Rajasthan High Court .

INSTITUTION/DISPOSAL IN LAST MONTH OF RAJASTHAN HIGH COURT PRINCIPAL SEAT JODHPUR			
PARTICULARS	CIVIL	CRIMINAL	TOTAL
Cases Instituted in Last Month	4515	3416	7931
Cases Disposed in Last Month	2265	3152	5417
TYPE WISE PENDENCY OF RAJASTHAN HIGH COURT PRINCIPAL SEAT JODHPUR			
PARTICULARS	CIVIL	CRIMINAL	TOTAL
Cases Filed By Senior Citizen	10882	2864	13746
Cases Filed By Woman	14929	2709	17638

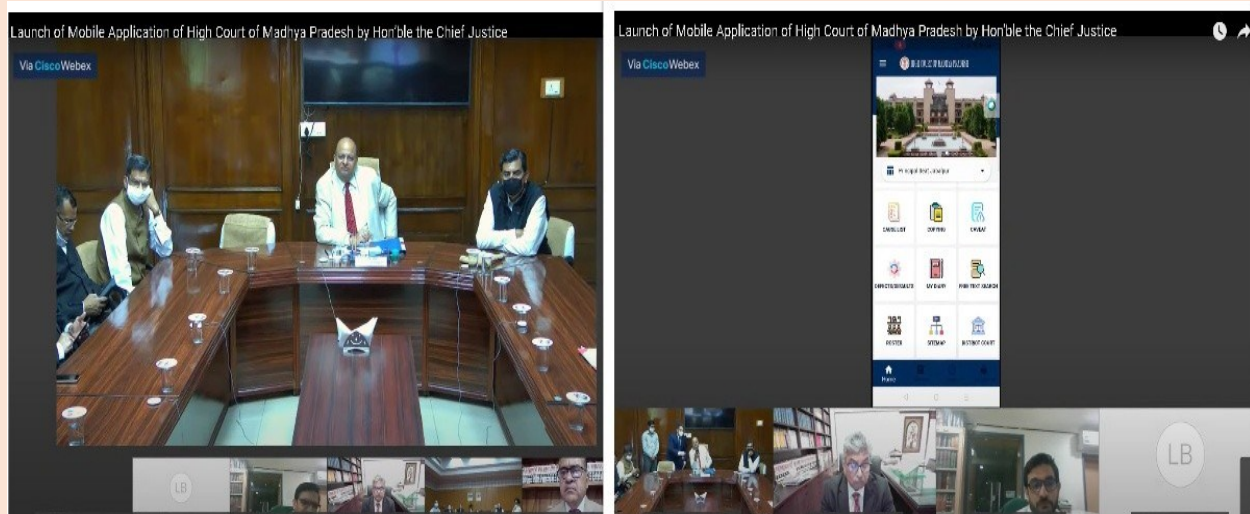
Two Justice Clocks, the LED Video Walls, for information dissemination and creating awareness about the disposal of cases and various other services provided by court complexes to the public were made functional in the premises of Rajasthan High Court, Principal Seat at Jodhpur and Bench at Jaipur from 18.03.2021. Special software developed to display the approved information and live data from NJDG (National Judicial Data Grid)

on the Justice Clocks. Live information regarding age-wise and category wise pendency of High Court and District Courts is displayed. Besides this, live information awareness about various e-Courts services, legal aid services etc., is also shown on Justice Clocks. The software is designed to customise the display information as per requirement. Through this software the display content can be customized for the Justice Clock screen.

The Launch Of Mobile Application And Pagination Programme At High Court Of Madhya Pradesh .

Hon'ble Mr. Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh, today on 01st March 2021 has virtually launched the mobile application of the High Court and pagination system in the presence of Hon'ble Judges of the High Court, Advocate General, office bearers of various Bar Association of

High Court of Madhya Pradesh, Jabalpur and Bench at Indore & Gwalior and Assistant Solicitor General. The mobile application is compatible with both Android O.S. and Apple iOS operating systems. Within two hours from the mobile application launch, more than 1000 users registered with the application.



The High Court of Madhya Pradesh under the directions of Hon'ble the Chief Justice, the mobile application of the High Court "MPHC version 1.0" has been developed. In the first phase it is having the following facilities i.e. E-Display board, Judgment/orders, Case status, Cause list, Copying, Caveat, Defects/defaults, My Diary, Free text search and Feedback facility. The mobile app has a special feature of "my diary" in which the users/ advocates can maintain their whole list of pending/disposed cases details and search the cases based on search parameter if the mobile number is registered with MPHC as used in "MPHC App".

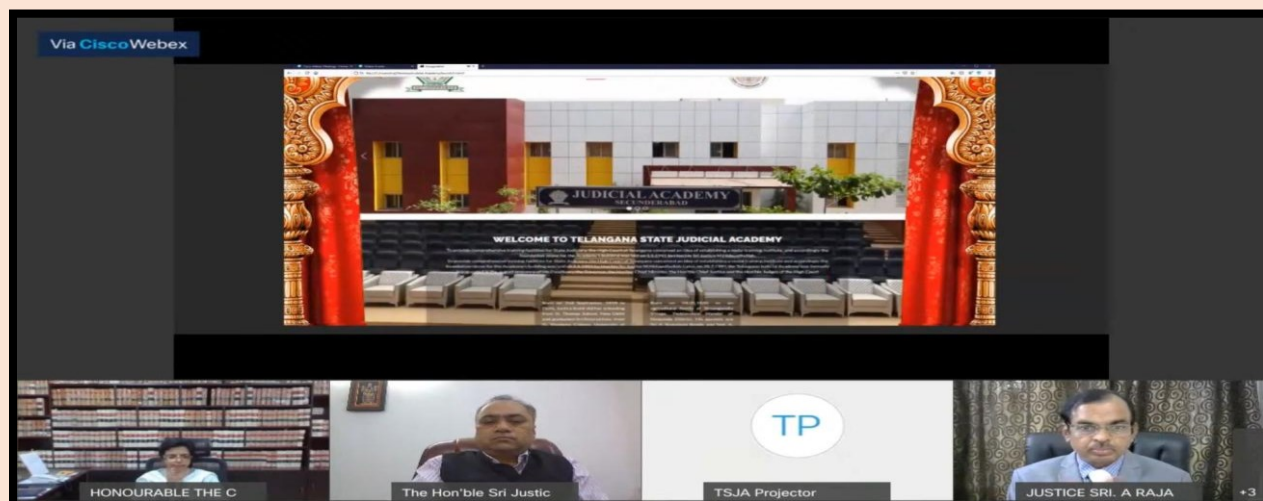
In phase-II / version 2.0 of the mobile App E-Filing, E-Court fees, E-Certified copy, E-Library, E-RTI, Online Exam process will be made available for the users.

Further the pagination system software developed by the High Court of Madhya Pradesh. This programme aims to

ensure that pleadings filed by different parties should conform to the pagination of the court file and that other respondents should not duplicate the pagination. The computer programme/software will facilitate Advocates and the Hon'ble Court in locating the relevant pleading and the documents referred by Advocates during arguments/hearing. The "Pagination Status" activated from 15.03.2021 for all new cases. Advocates/Parties are requested to visit the hyper link in "Case Status" before filing their reply/ document/ affidavits/rejoinder so that consecutive number may be found accordingly. Any pleading, affidavit, document, rejoinder etc. filed in the new cases must be following the last page number of the pagination.

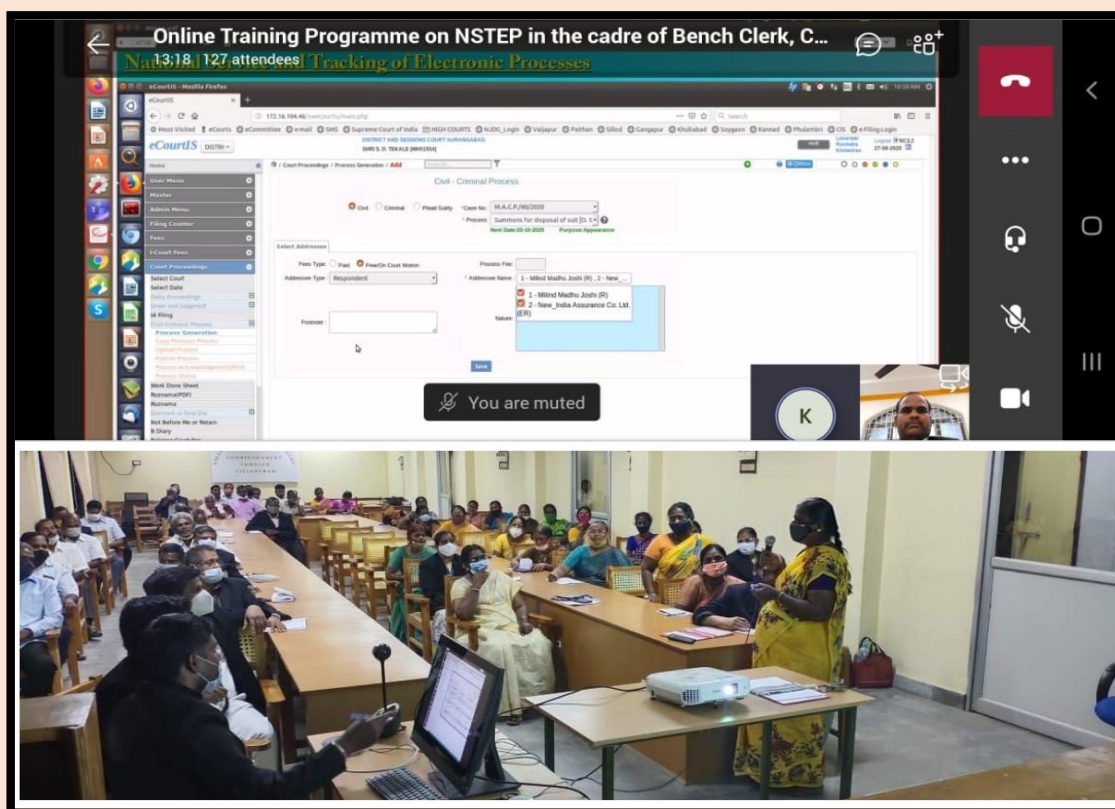
The detailed user manual of mobile application and pagination is available on the website of the High Court www.mphc.gov.in.

Telangana State Judicial Academy Launches Official Website www.tsja.gov.in



Hon'ble the Chief Justice, Ms Hima Kohli, digitally launched the official website of the Telangana State Judicial Academy on 25.02.2021 in the august virtual presence of Hon'ble Sri Justice A. Rajasheker Reddy, President, T.S. Judicial Academy, Hon'ble Sri Justice T. Amarnath Goud. The website developed by the Telangana High Court in-house NIC team. The website will host all the latest news, details of training programs and events of the Judicial Academy. The High Court of Telangana and the Judicial Academy intend to make this online platform where the Judicial Officers and visitors can enlighten themselves on various aspects of law and judicial administration. Click here for the Telangana State Judicial Academy's website www.tsja.gov.in

NStep Training Programme At High Court of Madras



A training programme on the process generation, allocation and usage of NSTEP Mobile Application was organized throughout the State on 25.03.2021 for all the staff members in the cadre of Court Manager, Bench Clerk, Central Nazir and Bailiffs of all the Court Establishments across the District and Taluk under the jurisdiction of

Madras High Court in coordination with the Technical Manpower in the presence of the Principal District Judges of the respective Districts. Master Trainers were the resource person(s). District System Administrators (DSAs) coordinated the programme.

ECT 003-2021 3rd phase Advocate Master Trainer programme at Tamil Nadu.:

The Tamil Nadu State Judicial Academy (TNSJA), Chennai, has conducted



the ECT 003-2021- 3rd phase training programme for the Advocate Master

Trainers across the State of Tamil Nadu and U.T. of Puducherry on 13th and 14th March 2021 from the regional centers of Judicial Academies. The Resource persons (22 Master Trainers (Judicial Officer) imparted training to 237 Advocate Master Trainers by utilizing the video conferencing facility available in the District Headquarters and online.

Coordination Meeting For Effective Implementation of E-Courts Project At High Court Of Kerala.

For the smooth and effective implementation of e-Courts project phase-II the Hon'ble Chairman, Computerization Committee, of Kerala High Court is conducting a regular monthly meeting with the Nodal Officers of all the District Courts in Kerala on 1st Wednesday of every month through Video Conferencing.

In the above meeting, Nodal Officers of all the districts will apprise the follow up steps taken as well as report any pending issues related to the implementation of e-Courts project. The monthly review meeting will redress the pending issues, if any in the Subordinate Courts with respect to the implementation of e-Courts project.

Know the Best Practices Of High Court Of Delhi & High Court of Gauhati



As part of the "Know the best practices of High Court" series to disseminate information about the e-initiatives and the best practises of the High Courts, this month in the limelight are

- (i) **The High Court of Delhi**
- (ii) **The High Court of Gauhati.**

High Court of Delhi:

Click to read the e-initiatives and the best practices of the High Court of Delhi. <https://ecommitteesci.gov.in/division/high-court-of-delhi>

High Court of Gauhati:

Click the link to read the e-initiatives and the best practices of Gauhati High Court: <https://ecommitteesci.gov.in/division/gauhati-high-court-guwahati/>

High Court Of Himachal Pradesh Adds New Functionality In Display Board Software.

27-04-2021				High Court of Himachal Pradesh, Shimla				2:47 pm			
Court No.	Case No.	C/List Ref.	Main Parties	Court No.	Case No.	C/List Ref.	Main Parties	Court No.	Case No.	C/List Ref.	Main Parties
CJ	Not In Session			7	Not In Session						
1	Not In Session			8	Not In Session						
2	Not In Session			9	Not In Session						
3	Not In Session			10	-----						
4	CRMMO/174/2020	SB 521	p And Another	11	-----						
5	CWP/561/2020	SB 532	l Others	12	-----						
6	Ready			13	-----						
Message from : Registrar Judicial - FRESH AND ACTU											

Display Board Software for High Court customised by the technical team of High Court of H.P. The real-time Display Boards of High Court and Subordinate Court are displayed on the website. New functionality has been developed in the High Court Display Board by clicking on the Court No. of the display board. The entire cases listed in Cause List (Daily, Supplementary and Production List) for that day and

particular Court are displayed. Further, on clicking on any specific case from the list of cases, the Orders/Judgment details about that case are shown. Also, the Orders/Judgment for the same case can be viewed directly by clicking on the view button against the Orders/Judgment. Hence, this facility makes it easy for Advocates and Litigants to directly view the cases listed in a particular Court and instantly check the cases' Order/Judgment etc.

Advocate Master Trainer Programme-Coordination meeting with All State Judicial Academies.



As per the eCommittee Chairperson's letter in connection with the Advocate Master trainer programmes to train the Advocates Master trainers, all State Judicial academies have completed the 3rd phase of training the Advocate Master trainer programme. In connection with the fourth phase for training the Advocates through the trained advocate master trainers, two Coordination

meetings were held with all State Judicial Academies & CPCs. The First Coordination meeting was held on 08th March 2021, and the Second coordination meeting was held on 25th March 2021. In the said meeting all the State Academics proactively assured in carrying forward the e-Committee training programme to the Advocates at District and Taluk level.

e-Courts Awareness Programme Through National Judicial Academy:



During March 2021 the Awareness programme on e-Courts services was conducted through National Judicial Academy. The said programme covered 42 Principal District and Sessions Judges from all over the country .

eCourts Project Statistics:

Number of Cases dealt through Video Conferencing in High Courts/District Courts during the Lock-Down as of 31 March 2021

S. No	High Court	Total Number of cases dealt on video conferencing in High Court and Bench			Total Number of cases dealt on video conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	3/24/2020	3/31/2021	91208	3/24/2020	3/31/2021	1136391	1227599
2	Andhra Pradesh	2/3/2020	3/31/2021	200378	2/3/2020	3/31/2021	362830	563208
3	Bombay	3/1/2021	3/31/2021	3739	3/1/2021	3/31/2021	5688	9427
4	Calcutta	3/26/2020	3/31/2021	91452	3/26/2020	3/31/2021	21101	112553
5	Chhattisgarh	3/30/2020	3/31/2021	39883	3/23/2020	3/31/2021	21940	61823
6	Delhi	3/23/2020	1/31/2021	113970	3/23/2020	1/31/2021	1319517	1433487
7	Gauhati - Arunachal Pradesh	3/24/2020	3/24/2020	1364	3/24/2020	3/24/2020	4655	6019
8	Gauhati - Assam	3/26/2020	3/31/2021	37929	3/26/2020	3/31/2021	138747	176676
9	Gauhati - Mizoram	3/23/2020	3/31/2021	1476	3/23/2020	3/31/2021	9182	10658
10	Gauhati - Nagaland	3/25/2020	11/30/2020	1446	3/25/2020	11/30/2020	1677	3123
11	Gujarat	3/24/2020	2/28/2021	186367	4/15/2020	2/28/2021	110472	296839
12	Himachal Pradesh	3/24/2020	3/31/2021	52366	3/24/2020	3/31/2021	19048	71414
13	Jammu and Kashmir	3/1/2021	3/31/2021	178	3/1/2021	3/31/2021	1412	1590
14	Jharkhand	3/25/2020	3/31/2021	99639	3/25/2021	3/31/2021	404329	503968
15	Karnataka	3/24/2020	3/31/2021	279168	3/24/2020	3/31/2021	81046	360214

16	Kerala	3/30/2020	3/31/2021	71441	3/24/2020	3/31/2021	78019	149460
17	Madhya Pradesh	3/23/2020	3/31/2021	277592	3/23/2020	3/31/2021	472556	750148
18	Madras	3/26/2020	3/31/2021	616555	3/26/2020	3/31/2021	162423	778978
19	Manipur	4/15/2020	3/31/2021	11014	4/15/2020	3/31/2021	3703	14717
20	Meghalaya	3/24/2020	3/31/2021	632	3/24/2020	3/31/2021	9464	10096
21	Orissa	3/25/2020	2/14/2021	131181	3/1/2020	3/31/2021	123673	254854
22	Patna	3/24/2020	3/31/2020	87250	3/24/2020	3/31/2021	707458	794708
23	Punjab and Haryana	3/23/2020	3/31/2021	240092	3/23/2020	3/31/2021	292987	533079
24	Rajasthan	3/16/2020	3/31/2021	112053	3/16/2020	3/31/2021	81527	193580
25	Sikkim	3/23/2020	3/23/2020	377	3/23/2020	3/23/2020	2588	2965
26	Telangana	3/23/2020	3/31/2021	165664	3/23/2020	3/31/2021	75090	240754
27	Tripura	3/24/2020	3/24/2020	5173	3/24/2020	3/24/2020	6293	11466
28	Uttarakhand	4/15/2020	12/31/2020	50972	4/15/2020	3/31/2021	21749	72721
	Total			2970559			5675565	8646124

March 2021-eCommittee Training Programme.

Training/Awareness Programme Conducted by the eCommittee during March 2021				
S. No.	Training Code	Date	Participants Category	Number of Participants
1	ECT-003-2021	01.03.2021 31.03.2021	Advocate Master Trainers trained through the State Judicial Academies	4006
2	P-1243_NJA	06.03.2021	Principal District and Sessions Judges	42
Total no. of Participants Covered by the e-Committee Training During March 2021				4048
